CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

O. A. No.60/1501/2017 Date of decision: 12.01.2018

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

HON'BLE MRS. P. GOPINATH, MEMBER (A).

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- 1. Dwarika Prasad, aged 59 years, son of Jagan Nath, resident of Siyaram Colony, Pratapgarh, U.P. (Group-C).
- 2. Samim Ahmed, aged 59 years, son of Mumtaj Ali, resident of VPO Gondey, Tehsil Sardar, District Partapgarh, U.P. (Group C).
- 3. Paras Nath Sharma, aged 59 years, son of Ram Dhan Sharma, resident of Vill. Salabh Sukali, Post Dubeypur, District Pratapgarh, U.P. (Group-C).
- 4. Paras Nath Misra, aged 60 years, son of Pt. Rajit Ram Misra, resident of Gram Sakrauli, Post Raniganj, Agra, District Partapgarh, U.P. (Group-C).

... APPLICANTS

VERSUS

- 1. Union of India through its Secretary, Ministry of Railways, Baroda House, New Delhi.
- 2. General Manager, Northern Railway, Baroda House, New Delhi.
- 3. Chief Personnel Officer (Admn.), Northern Railway, Baroda House, New Delhi.
- 4. Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur.
- 5. Senior Divisional Personnel Officer, Northern Railway, Ferozepur Division, Ferozepur.
- 6. Malkit Singh son of Balbir Singh resident of Basti Nizamudeen, District Ferozepur City.

... RESPONDENTS

PRESENT: Sh. Arunjeet Singh Kakkar, counsel for the applicants. Sh. Yogesh Putney, counsel for the official respondents.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

 M.A. No.60/1915/2017 has been filed under Rule 4(5)(a) of the C.A.T. (Procedure), Rules, 1987, seeking permission to allow the

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applicants to file joint petition. For the reasons stated therein, the

same is allowed.

2.

Learned counsel for the applicants submitted that this O.A. can be

disposed of in terms of order dated 24.11.2017 passed by this Court

in O.A. No.60/181/2017, which was based upon the order dated

27.04.2016 of the jurisdictional High Court in the case of Kala

Singh & Ors. vs. UOI & Ors. (CWP No.7714/2016), which has also

been affirmed upto the Hon'ble Supreme Court by disposing of SLP

at the hands of the respondents to await deliberation to be given by

the Railways. He further submitted that the applicants will be at

liberty to approach this Court after deliberation given by the

Railways.

3. Sh. Putney, appearing on behalf of the official respondents has

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raised a preliminary objection of territorial jurisdiction of this Court.

However, he submitted that since this issue cannot be adjudicated

upon now, however, if applicants file subsequent petition then they

be given liberty to agitate this plea.

4. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 12.01.2018. Place: Chandigarh.

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